

State vs. Not Known
e-FIR No. 006433/20
PS. Jagatpuri
U/s. 379 IPC

18.01.2021

Present: Ld. APP for the State.

This is an application for release of motorcycle on superdari moved on behalf of applicant Gaurav Kumar Singh s/o Shriram Babu.

It has been noticed that the documents of the motorcycle are in the name of one Ms. Ravinder Kaur, whereas the applicant states that he is the owner of the motorcycle.

IO is directed to record the statement of the person Ms. Ravinder Kaur and verify the documents of the motorcycle.

Put up on report of the IO on 27.01.2021.

(Bharat Aggarwal)
MM-05/SHD/KKD Courts/ Delhi
18.01.2021

State vs. Prateek Kapoor @ Sagar
FIR No. 215/17
PS. Jagatpuri
U/s. 356/379/34 IPC

18.01.2021

Present: Ld. APP for the State.
Counsel for applicant.

This is an application for releasing surety and removing endorsement from FD of surety filed on behalf of applicant / surety Anita Rani w/o Chnda Prakash Kapoor.

Ahlmad is directed to given report regarding the bail bond of accused Prateek Kumar @ Sagar.

Put up for report of ahlmad on 07.02.2021.

(Bharat Aggarwal)
MM-05/SHD/KKD Courts/ Delhi
18.01.2021

State vs. Shivam Sood
FIR No. 436/20
PS. Jafrabad
U/s. 356/379/34 IPC

18.01.2021

Present order shall dispose off the bail application of accused **Shivam Sood s/o Baleshwar**.

Present: Ld. APP for the state.
Counsel for applicant.

It is stated that accused is in JC since 08.12.2020 and was falsely implicated in the present case. It is further stated that nothing incriminating has been recovered from the possession of accused. It is further stated that accused is no more required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by IO that allegations against the accused person is serious in nature, as accused along with co-accused snatched the mobile phone of complainant. It is further stated that during TIP proceedings, complainant has identified the accused. It is further stated that accused has involvement in 08 other cases and a habitual offender.

Heard the arguments and perused the record.

In the present case, allegations against the accused are serious in nature. Further, accused was identified by complainant during TIP proceedings. Furthermore, accused has involvement in 08 other cases in similar nature and a habitual offender. In such circumstances, the possibility of accused of tampering with evidence or again committing the similar crime, if released on bail, cannot be ignored. In view of the above discussed facts and circumstances, no ground for bail is made out. In view of same, bail application of accused **Shivam Sood s/o Baleshwar** stands dismissed. Application disposed off accordingly.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly.

(Bharat Aggarwal)
MM-05/SHD/KKD Courts/ Delhi
18.01.2021

State vs. Deepak s/o Bhadhur Singh
FIR No. 1739/19
PS. Madhu Vihar
U/s. 379/411 IPC

18.01.2021

Present order shall dispose off the bail application of accused Deepak s/o Bhadhur Singh.

Present: Ld. APP for the state.
Counsel for applicant.

It is stated that accused is in JC since 07.01.2021 and was falsely implicated in the present case. It is further stated that nothing incriminating has been recovered from the possession of accused. It is further stated that accused is no more required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by IO that allegations against the accused person is serious in nature. It is further stated that accused was arrested by PS Mandawali and stolen motorcycle was also recovered from the possession of accused. It is further stated that accused has involvement in 03 other cases and a habitual offender.

Heard the arguments and perused the record.

In the present case, allegations against the accused are serious in nature. Further, investigation is at its initial stage. Furthermore, accused has involvement in 03 other cases in similar nature and a habitual offender. In such circumstances, the possibility of accused of tampering with evidence or again committing the similar crime, if released on bail, cannot be ignored. In view of the above discussed facts and circumstances, no ground for bail is made out. In view of same, bail application of accused **Deepak s/o Bhadhur Singh** stands dismissed. Application disposed off accordingly.

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(Bharat Aggarwal)
MM-05/SHD/KKD Courts/ Delhi
18.01.2021

State vs. Harish @ Golu
e-FIR No. 21356/20
PS. Jafrabad
U/s. 379/411/34 IPC

18.01.2021

Present order shall dispose off the bail application of accused Harish @ Golu s/o Lt. Sh. Leladhar.

Present: Ld. APP for the state.
Counsel for applicant.

It is stated that accused is in JC since 01.01.2021 and was falsely implicated in the present case. It is further stated that nothing incriminating has been recovered from the possession of accused. It is further stated that accused is no more required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by IO that allegations against the accused person is serious in nature. It is further stated that accused was arrested by PS Farsh Bazar and stolen motorcycle was also recovered from the possession of accused. It is further stated that accused has involvement in 05 other cases and a habitual offender.

Heard the arguments and perused the record.

In the present case, allegations against the accused are serious in nature. Further, investigation is at its initial stage. Furthermore, accused has involvement in 05 other cases in similar nature and a habitual offender. In such circumstances, the possibility of accused of tampering with evidence or again committing the similar crime, if released on bail, cannot be ignored. In view of the above discussed facts and circumstances, no ground for bail is made out. In view of same, bail application of accused **Harish @ Golu s/o Lt. Sh. Liladhar** stands dismissed. Application disposed off accordingly.

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(Bharat Aggarwal)
MM-05/SHD/KKD Courts/ Delhi
18.01.2021

18.01.2021

Present order shall dispose off the bail application of accused Atit @ Bablu @ Kantu s/o Rajkumar.

Present: Ld. APP for State.
Counsel for applicant.

It is argued by counsel for accused that accused is in custody since 13.02.2020. It is further stated that accused has falsely implicated in this case. It is further stated that nothing has been recovered from the possession of accused. It is further stated that accused is not required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by the IO that accused was arrested by PS Kithor, Meerut, UP and stolen vehicle was recovered from the possession of accused. It is further stated that charge-sheet has already been filed in the present case. It is further stated that if accused released on bail, he may jump the bail.

Heard the arguments through VC and perused the record.

Considering the fact that accused is in JC since 13.02.2020 and recovery has already been effected. Further, charge-sheet has already been filed in the present case. Further, no previous involvement as per IO. Furthermore, in view of the ongoing Covid pandemic conclusion of trial may take some time. In view of the same, no fruitful purpose will be achieved by keeping the accused in custody. In view of the same, accused Atit @ Bablu @ Kantu s/o Rajkumar be released on bail, subject to furnishing of bail bond and one surety for a sum of Rs. 10,000/- and further bail is granted subject to the conditions that:-

1. He shall not threaten or influence the witnesses.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.
4. He shall appear before this court on each and every date of hearing.
5. He shall further intimate the court about change of his or his surety's address.

Application is disposed off accordingly.

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(Bharat Aggarwal)
MM-05/SHD/KKD Courts/ Delhi
18.01.2021